



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १, अंक २३(२)]

मंगळवार, एप्रिल २८, २०१५/वैशाख ८, शके १९३७

[ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४९

### प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Regional and Town Planning (Amendment) Ordinance, 2015 (Mah. Ord. VI of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,  
Principal Secretary and R. L. A. to Government,  
Law and Judiciary Department.

(Translation in English of the Maharashtra Regional and Town Planning (Amendment) Ordinance, 2015 (Mah. Ord. VI of 2015), published under the authority of the Governor).

### URBAN DEVELOPMENT DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,  
Mumbai 400 032, dated the 28th April 2015.

### MAHARASHTRA ORDINANCE No. VI OF 2015.

#### AN ORDINANCE

*further to amend the Maharashtra Regional and Town Planning Act, 1966.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Regional and Town Planning Act, 1966, for the purposes hereinafter appearing ;

Mah.  
XXXVII  
of 1966.

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Regional and Town Planning (Amendment) Ordinance, 2015.

(2) It shall come into force at once.

Amendment of section 124F of Mah. XXXVII of 1966.

2. In section 124F of the Maharashtra Regional and Town Planning Act, 1966, in sub-section (2), for the words “on the development of any land or building by any educational institution, medical institution or charitable institution” the words “on the development of any land or building which is proposed for warehouse or godown or by any educational institution, medical institution or charitable institution” shall be substituted.

Mah. XXXVII of 1966.

STATEMENT

Chapter VI-A of the Maharashtra Regional and Town Planning Act, 1966 provides for levy, assessment and recovery of development charge. Section 124A of the said Act empowers the Planning Authority or the Development Authority to levy, within the area of its jurisdiction, development charge on the institution of use or change of use of any land or building, or development of any land or building, for which permission is required under the said Act. Section 124F of the said Act provides for exemption from payment of development charge. Sub-section (2) of the said section 124F empowers the State Government to exempt, subject to such conditions as it may impose, by notification in the *Official Gazette*, partially from the payment of development charge payable on the development of any land or building by any educational institution, medical institution or charitable institution.

2. From the World Bank report on “Ease of Doing Business-2015” it has been noticed that the cumbersome procedure for obtaining development permission for constructing warehouse or godown contributes to the lowering of the rank of the country “Ease of Doing Business”.

To attract the investors in this sector and to improve the ranking of the Country as well as of the State of Maharashtra, and to implement the State Government’s “Make in Maharashtra Mission”, it is felt that the State Government should address the issue of payment of development charges on the development of any land or building which is proposed for warehouse or godown, by taking power to the State Government to partially exempt the payment of development charge on such development of land or building. It is, therefore, considered expedient to suitably amend the said section 124F immediately.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

CH. VIDHYASAGAR RAO,

Dated the 27th April 2015.

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DR. NITIN KAREER,

Principal Secretary to Government.